GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3334 TO BE ANSWERED ON 4TH AUGUST, 2017

VIOLATIONS OF FOOD SAFETY AND STANDARDS ACT

3334. SHRI RAHUL SHEWALE: SHRI SANJAY DHOTRE: DR. SATYAPAL SINGH: SHRI DUSHYANT CHAUTALA: SHRIMATI RAMA DEVI: SHRI VIJAY KUMAR HANSDAK:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the cases of violations of Food Safety and Standards Act, 2006 by companies have come to the notice of the Government in the country during each of the last three years and the current year, if so, the details thereof, State/UT-wise;

(b) whether the Food Safety and Standards Authority of India (FSSAI) have monitored and verified that the food business operators have adhered to the relevant laws and other requirements at all stages of food business in the country, if so, the details thereof;

(c) the number of food products/ beverages tested by the FSSAI in the country during the said period, State/UTwise and Product-wise;

(d) whether food adulteration and contamination has increased the burden of Non-Communicable diseases across the country, if so, the details thereof;

(e) whether most of the food samples analysed in 2013-14 were adulterated resulting into civil and criminal cases and if so, the details thereof; and

(f) the steps taken by the Government in this regard and the total expenditure incurred on the promotion and operation of FSSAI during the last three years and the current years?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

(a): Food samples are tested under the Food Safety and Standards (FSS) Act, 2006 against standards prescribed for a particular food product. These tests are not done company wise but sample wise. Food production company wise details are not maintained by the Food Safety and Standards Authority of India (FSSAI).

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(b): Provisions of Food Safety and Standards Act, 2006 and Rules and Regulations thereunder, are primarily enforced through the Food Safety Departments of the State/Union Territory Governments.

(c): Sampling of food items is undertaken by the officials of Food Safety Departments of the respective States/UTs. As per information made available by States/UTs to FSSAI, numbers of samples of food items, including beverages analysed during 2014-15, 2015-16 and 2016-17, State/UT wise, are at **Annexure**.

(d): No such information is available either with FSSAI or the National Centre for Disease Control, Directorate General of Health Services, Ministry of Health and Family Welfare.

(e): As per information made available by States/UTs to FSSAI, numbers of food samples analysed, found adulterated/misbranded, and cases launched during 2013-14 are as under:-

No.	of	No.	of	Samples	found	No. of Cases Launched	
Samples		adulterated/ Misbranded			led	Criminal	Civil
Analysed							
72,200		13,57	71			3105	7130

(f): In cases, where the food samples were found to be non-conforming, the State Food Departments have taken recourse to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006 such as launching civil and criminal cases and also adjudication process, as per the gravity of the offence. The total expenditure incurred by FSSAI during the last three years and the current year is as under :

Financial Year	Total Expenditure in Rupees (Crores)		
2014-15	44.65		
2015-16	45.51		
2016-17	76.15		
2017-18 (till 31.07.2017)	33.23		

S.No.	Name of the State/ U.T.	No. of Samples Analysed				
		2014-15	2015-16	2016-17		
1.	A & N Islands	16	156			
2.	Andhra Pradesh	2788	4860			
3.	Arunachal Pradesh	258	290	302		
4.	Assam	595	503	526		
5.	Bihar	1320	1447	2427		
6.	Chandigarh	102	206	251		
7.	Chhattisgarh	540	1026	1693		
8.	Dadra & N.H	2	65	44		
9.	Daman & Diu	65	106			
10.	Delhi	1484	1472	1152		
11.	Goa	800	1155	874		
12.	Gujarat	11700	14891	11329		
13.	Haryana	2261	2063	2033		
14.	Himachal Pradesh	725	390	315		
15.	Jammu & Kashmir	2462	1215*			
16.	Jharkhand	509				
17.	Karnataka	2107	2340	2837		
18.	Kerala	2735	2196			
19.	Lakshadweep					
20.	Madhya Pradesh	9131	9994	5461		
21.	Maharashtra	6985	8066			
22.	Manipur		67	207		
23.	Meghalaya	34	87	43		
24.	Mizoram		17	20		
25.	Nagaland	83	187			
26.	Odisha	544	211			
27.	Puducherry	1946	827	495		
28.	Punjab	7860		4054		
29.	Rajasthan	3031		4923		
30.	Sikkim		5			
31.	Tamil Nadu	2873	1783	3022		
32.	Telangana	312				
33.	Tripura	933				
34.	Uttar Pradesh	9605	14833	173		
35.	Uttarakhand	1356	1073	676		
36.	West Bengal	120	154			
	Total	75282	72499	42857		

* Based on Half yearly report